

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).1242/2006

(From the judgement and order dated 27/10/2005 in DBCSA(W) No.615/2004
of the HIGH COURT OF RAJASTHAN AT JAIPUR)

M. RAJA

Petitioner(s)

VERSUS

CEERI EDUCATIONAL SOCIETY PILANI & ANR.

Respondent(s)

(With prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

Date: 13/10/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Petitioner(s)

Mr. V. Sivasubramanian,Adv.

Mr. Bikas Kar Gupta,Adv.

For Respondent(s) Ms. Sonia Mathur,Adv.

Mr. Pankaj Prasad,Adv.

Ms. Shritika Malik,Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard the learned counsel for the parties quite at length.

Arguments concluded. Judgment reserved.

Written submissions to be filed by Monday, 16th October, 20

06.

(A.S. BISHT)

(PUSHAP LAT

A BHARDWAJ)

COURT MASTER

COURT MASTER